

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER
ITA No. 2465/AHD/2016 (AY: 2012-13)
(Virtual hearing in Virtual Court)

D. D. Chaudhari, Prop. of Banas Security & Personal Force, Opp. Jalaram Mandir, 4, Mahavir Shopping Centre, Ankleshwar-393001. PAN : ABSPC2980Q	Vs.	The ACIT, Circle-2, Bharuch.
APPELLANT		RESPONDEDNT

Appellant by	None.
Respondent by	Ms Anupama Singla, Sr. DR
Date of hearing	23/04/2021
Date of pronouncement	23/04/2021

ORDER

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, we note that assessee submitted letter dated 23.02.2021 stating that he has opted the benefit of the “**Direct Tax Vivad Se Vishwas Act, 2020**”. The assessee, by way of a letter prayed the Bench for withdrawal of the appeal to which, the learned Departmental Representative (in short “the ld. DR”) did not raise any objection.

2. We have heard both the parties and gone through the request filed by the assessee to obtain the benefit of ‘**Vivad Se Vishwas Scheme**’ and noted that assessee has prayed for withdrawal of the appeal. The ld. DR for the revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn. The Assessing Officer is directed to pass the consequential order as per CBDT Circular No.03/2021 dated 04.03.2021.

3. In the result, the appeal of the assessee (**in ITA No.2465/AHD/2016 for AY.2012-13**) is dismissed as withdrawn.

Order pronounced on 23/04/2021 at the time of Virtual Court Hearing.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(DR. A. L. SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 23/04/2021
SAMANTA

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. Pr.CIT
5. DR
6. Guard File

// True Copy //

By order

Assistant Registrar/Sr. PS/PS
ITAT, Surat